Central Administrative Tribunal Principal Bench, New Delhi

O.A.No.2610/2013

Friday, this the 16th day of December 2016

Hon'ble Dr. K.B. Suresh, Member (J) Hon'ble Mr. K.N. Shrivastava, Member (A)

Mr. Rakam Singh s/o Mr. Prasanda r/o B-147, Mata Wali Gali Johripur, Delhi – 94

..Applicant

(Mr. Ajesh Luthra, Advocate)

Versus

- Govt. of NCT of Delhi
 Through Principal Secretary (Home)
 Delhi Sachivalaya, IP Estate
 New Delhi 2
- Govt. of NCT of Delhi
 Through Principal Secretary (Revenue)
 5, Shamnath Marg
 Delhi 2
- 3. Chief Secretary (Govt. of NCT, Delhi)
 Delhi Secretariat, IP Estate
 New Delhi 2
- 4. Directorate General of Home Guards Niskam Sewa Bhawan CTI, Raja Garden New Delhi – 27

..Respondents

(Mr. Vijay Pandita, Advocate)

ORDER (ORAL)

Dr. K.B. Suresh:

It appears that the applicant had been granted a favourable order for consideration of his grievances, which he had highlighted in his representation and on which the respondents have passed Annexure A-10 order dated 06.02.2013. Apparently, in paragraph 5 of the said order, it is

2

mentioned that the matter is under examination but there seems to be

some conflict in decision, as in the subsequent paragraphs, it is mentioned

that the applicant is no longer in Civil Defence Department. We do not

know how it came to be there whether by his own volition or by

compulsion. However, if at all any prejudice is caused, he must have a

chance to represent against that.

2. Therefore, we will permit the applicant to file a comprehensive

representation to the respondents, within a period of two weeks from the

date of receipt of a copy of this order, which may be considered by the

respondents within two months next and speaking order issued. We,

however, reserve the right of the applicant to challenge the action, if it is

against him.

3. The O.A. is accordingly disposed of. No costs.

(K.N. Shrivastava) Member (A) (Dr. K.B. Suresh) Member (J)

<u>December 16, 2016</u>

/sunil/